

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 114(ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
07.11.2017**

**NAME OF THE COMPANY: Heng Zhang & Anr. Vs. Huiyunda Technology
India Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 241(1) – 242(4)


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Venamra Mahaseth, Ravish Singh and Varena Thakur, Advocates		
	For the Respondent:	Mr. U.K. Singhal, Advocate Mr. Akshit Gupta, PCS Ms. Neha Lakhwara, PCS Mr. C.K. Pathak, R-2 Mr. Mervce, R-2		

ORDER

Ld. Counsel for the Petitioner Mr. Venamra Mahaseth, submits that a compromise has been effected between the parties. Receipt evidencing transfer of funds to their Chinese Counterpart have been submitted. Ld. Counsel confirms that the grievance of the Petitioner is fully satisfied with the remittances having been made after completion of all documentation.

In view of the same, Ld. Counsel wishes to withdraw the petition as nothing further survives.

The Petition stands disposed off.


**(S. K. Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**